



**भारतीय दूरसंचार विनियामक प्राधिकरण**  
**TELECOM REGULATORY AUTHORITY OF INDIA**  
**भारत सरकार/Government of India**



महानगर दूरसंचार भवन, जवाहर लाल नेहरू मार्ग,  
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F.No.103-4/2015-NSL-II

Dated: 21<sup>st</sup> May 2015

To

The Secretary  
Department of Telecommunications,  
Sanchar Bhawan,  
Ashok Road,  
New Delhi – 110 001

**Subject: Clarifications/reconsideration on the issues referred back by DoT on TRAI's Recommendations on 'Working Guidelines for Spectrum Trading dated 28<sup>th</sup> January 2014' and 'Guidelines on Spectrum Sharing dated 21<sup>st</sup> July 2014'**

**Ref: (i) Letter No. L-14040/06/2013-NTG dated 27<sup>th</sup> April 2015**  
**(ii) Letter No. L-14010/04/2014-NTG dated 27<sup>th</sup> April 2015**

Through the above referred letters, the DoT had referred back TRAI's recommendations on 'Working Guidelines for Spectrum Trading' dated 28<sup>th</sup> January 2014 and 'Guidelines on Spectrum Sharing dated 21<sup>st</sup> July 2014' with its comments for reconsiderations and clarifications in accordance with the provisions of section 11 of TRAI Act 1997, as amended in 2000.

2. The Authority, after due deliberations on the comments received from the DoT, has finalized its response which is enclosed herewith.

3. In keeping with practice, a copy of this letter, along with the response, is being placed on the website of TRAI [www.trai.gov.in](http://www.trai.gov.in)

This letter issues with the approval of the Authority.

**Encl: As above**

  
(Sudhir Gupta)  
Secretary, TRAI